

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (TECHNICAL)**

**SHRI JYOTI KUMAR TRIPATHI
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	COMPANY APPEAL(IBC)/06/KOB/2023 in IBA/04/KOB/2020
SECTION	SEC 42 IBC
NAME OF PARTIES	THE REGIONAL PROVIDENT FUND COMMISSIONER- II V/S K EASWARA PILLAI (LIQUIDATOR) IN THE MATTER OF MATHSTRAMAN MANUFACTURERS AND TRADERS PVT LTD.
PETITIONERS ADVOCATE/ PROFESSIONAL	SAJEEVKUMAR K GOPAL, ASWATHY BABU.
RESPONDENTS ADVOCATE/ PROFESSIONAL	K EASWARA PILLAI (LIQUIDATOR)

29 April 2024

O R D E R

COMPANY APPEAL(IBC)/06/KOB/2023 in IBA/04/KOB/2020

Learned Counsel, Mr. Sajeev Kumar K Gopal appears physically on behalf of the Applicant and informs this Bench that the objection filed against the report of the Liquidator is lying under defect in the Registry. He further reiterated that the objection was filed against the report of the Liquidator and not in respect of IA(IBC)/35/KOB/2024, which was disposed of on 24.01.2024. Taking note of the submissions of the learned counsel for the applicant, Registry is directed to take on record the objection filed by the applicant against the report of the Liquidator. Learned counsel, Mr. Dhananjay Sud appears along with Learned Liquidator, Mr. K Easwara Pillai through virtual mode also stated no objection.

At the request of the parties, list this matter for further consideration on **28.05.2024**

(2)

MA(IBC)/6/KOB/2023 in IBA/04/KOB/2020

List this matter for further consideration on **28.05.2024**.

MA(IBC)/01/KOB/2024 in IBA/04/KOB/2020

Learned Counsel, Mr. Aswin B appears on behalf of the Applicant Bank through virtual mode. Learned Counsel, Mr. Cyriac Tom appears along with Learned Liquidator, Mr. K Easwara Pillai (R1) through virtual mode and submits across the bar that copy of the present MA has not been served on the Liquidator. Counsel appearing for the Applicant bank is directed to serve copy of the present application on the Counsel appearing for the Liquidator within a weeks' time. Liquidator is at liberty to file reply affidavit within a period of 3 weeks, after serving copy of the same on the other side.

List this matter for further consideration on **28.05.2024**.

Sd /-

**SHYAM BABU GAUTAM
MEMBER (TECHNICAL)**

Sd /-

**JYOTI KUMAR TRIPATHI
MEMBER (JUDICIAL)**